The Odisha Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 4902, KATAKA, SATURDAY, OCTOBER 31, 2026/KARTIKA 9, 1948

THE HIGH COURT OF ORISSA, CUTTACK

NOTIFICATION

The 27th October, 2026

No. 1063 /R.— In exercise of the powers conferred under Article 229 of the Constitution of India, the Chief Justice of the High Court of Orissa hereby makes the following Rules further to amend the High Court of Orissa (Appointment of Staff and Conditions of Service) Rules, 2019, namely;—

1. Short Title and Commencement :—

These Rules shall be called "The High Court of Orissa (Appointment of Staff and Conditions of Service) (4th Amendment) Rules, 2026" and shall come into force on the date of publication in the *Odisha Gazette*.

2. In the High Court of Orissa (Appointment of Staff and Conditions of Service) Rules, 2019, in Appendix-1, under Head -II, in Sl. 1, the Column 5 shall be substituted as follows;

"Officers in the cadre of Joint Registrar shall be eligible for promotion to the post of Additional Registrar (Establishment). However, when eligible officers at the ratio of 1:3 are not available in the zone of consideration in the feeder cadre for promotion to the post, in that circumstance, Officers having not less than 2 year of experience in the cadre of ADR (J&E) shall be taken into consideration in the common zone of consideration alongwith all the available officers of the feeder Cadre."

By Order of the Chief Justice
SATYA RANJAN PRADHAN
REGISTRAR (JUDICIAL)

Printed and Published by the Director, Printing, Stationery and Publication, Odisha, Kataka-10
OGP/SBP Ex.Gaz. 3592-173+50